

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.01/(MAH)/2013
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2017

NAME OF THE PARTIES: Mr. Hirji Premchand Dedhia

V/s.
M/s. Ravi Gum Industries Ltd.

SECTION OF THE COMPANIES ACT: 111 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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Husband: Premchand.

Hirji P. Dedhia

COMMON ORDER

C.P No. 11/111/CLB/MB/MAH/2012

T.C.P No. 01/111/CLB/MB/MAH/2013

1. Mr. Hirji P. Dedhia (Husband of Petitioner) in person is present and placed on record an e-mail of the Advocate of Respondents addressed to the Advocate of the Petitioner.
2. The Learned Advocate of the Petitioner has intimated that a letter was written dated 22nd January, 2017 asking the opponent to produce the relevant records.
3. Under the circumstances, the Respondent and the Representatives are hereby strictly directed to comply with the directions given vide Order dated 24th October, 2016. This order was duly communicated to the other side.
4. According to the said order the requisite documents were required to be placed on record on or before 15th November, 2016, however, no such compliance has been made so far.
5. It is therefore, directed that in place of non-compliance the other side shall face the consequential order such as costs for delaying the matter.
6. Let this matter be enlisted for hearing on **21.02.2017**.

Sd/-

M. K. SHRAWAT.
MEMBER (JUDICIAL).

Dated : 23.01.2017.